

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Comp. App. (AT) (Ins.) No. 171 of 2022**

In the matter of:

Harendra Singh Khokhar

....Appellant

Vs.

Indarprashtha Buildtech Pvt. Ltd. & Anr.

...Respondents

For Appellant: Mr. Virender Ganda, Senior Advocate with Mr. Alok Kr. Aggarwal, Ms. Akanksha Sharma, Mr. Nitikesh Kumar, Ms. Akanksha Mathur, Advocates.

For Respondents: Mr. S.P Singh Chawla, Advocate for IRP

ORDER

(Through Virtual Mode)

17.02.2022: Learned Counsel for the Appellant contends that neither there was any operational debt nor any default committed as per Terms Sheet signed by the parties. He submits that the Adjudicating Authority (National Company Law Tribunal), New Delhi (Court No.IV) committed error in admitting the Application.

2. Learned Counsel for the Interim Resolution Professional submits that the claims have been called for which last date is 22.02.2022 and Committee of Creditors has not yet been constituted.

3. Issue Notice. Requisites along with process fees may be filed within three days. Respondents may file Reply within two weeks. Rejoinder, if any, may be filed within two weeks thereafter.

4. List the Appeal on 24.03.2022.

In the meantime, Committee of Creditors be not constituted till the next date of listing.

**[Justice Ashok Bhushan]
Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

Anjali/nn